

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 1958 of 2020 in**  
**Company Appeal (AT) (Insolvency) No. 365 of 2020**

**IN THE MATTER OF:**

**Shekhar Roy Choudhury**

**...Appellant**

**Versus**

**Jai Trading Company & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Subhojit Saha, Mr. Nirnimesh Dube and Mr. Susheel Cyriac, Advocates.**

**For Respondents: Ms. Shruti Agarwal and Mr. Saurabh Chaudhary, Advocates for R-1.**

**O R D E R**  
**(Through Virtual Mode)**

**14.09.2020:** Shri Subhojit Saha, Advocate representing the Appellant submits that the matter has been settled between the parties amicably and Appellant seeks to withdraw the appeal. The appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*